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GOVERNMENT OF INDIA  
(DEPARTMENT OF REVENUE & BANKING)  
(REVENUE WING)

New Delhi, the 25th May, 1973.

NOTIFICATION  
INCOME TAX

No.1332(F.NO.404/98/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri R.S. Balsare who is a Casetted Officer of the Central Government to exercise the powers of Tax Recovery Officer under the said Act.

2. The appointment of Shri R.C. Pathak under Notification No.492 F.NO.404/194/73-ITCC) dated 31st October, 1972 is hereby cancelled with immediate effect.

3. This Notification shall come into force with immediate effect.

SD/-  
(V.P. MITTAL)  
DEPUTY SECRETARY TO THE GOVT. OF INDIA

The Manager,  
Government of India Press,  
New Delhi.

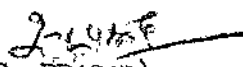
No.1332 (F.NO.404/98/76-ITCC)

Copy forwarded to:-

1. The Commissioner of Income-tax, Gujarat II, Ahmedabad.
2. The Directorate of Inspection (R.S. & F.), New Delhi including DI(O&MS), New Delhi.
3. Chief Secretary, Govt. of Gujarat, Gandhinagar.
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(S.C. PRASAD)  
OFFICER ON SPECIAL DUTY  
DIRECTORATE OF INSPECTION (RS&F)

NO.00/ITCC/1329/359/RSF/76.